

Food Corporation of India

331. Shri K. N. Pandey: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that some States have questioned the need of continuance of the Food Corporation of India; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) No, Sir.

(b) Does not arise.

Hold-ups and Delays of Air Services

332. Shri Baburao Patel: Will the Minister of Tourism and Civil Aviation be pleased to state:

(a) whether it is a fact that a pilot of the Indian Airlines Corporation held up an I.A.C. Caravelle at Madras on the afternoon of 12th April, 1967 because of a quarrel with one of the air hostesses;

(b) the steps taken by the Corporation to prevent such hold-ups and delays due to quarrels between pilots and air hostesses; and

(c) the code of conduct, if any, for pilots and air hostesses and other employees during flight?

The Minister of Tourism and Civil Aviation: (Dr. Karan Singh): (a) The flight at Madras was held up for about fifteen minutes due to a misunderstanding between the Commander and the Air-hostess.

(b) The matter is being investigated and necessary corrective action will be taken by the Corporation.

(c) Flight Engineers, Navigators, Cabin Attendants and the purser are under the command of the Captain, and as such they have to carry out his legitimate orders.

Jayanti Shipping Company

333. Shri Baburao Patel: Will the Minister of Transport and Shipping be pleased to state:

(a) whether the benefit of the Provident Fund of Rs. 18.90 lakhs misappropriated by Dr. Teja and the Jayanti Shipping Company has been restored to the employees;

(b) if so, in what manner;

(c) if not, the reasons therefor;

(d) whether the Income-tax of Rs. 1.20 lakhs deducted from staff salaries but misappropriated by Dr. Teja has also been paid to the Income-tax Department or whether the tax was collected again from the members of the staff;

(e) if paid, when; and

(f) if not, the reasons therefor?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) and (b). The Provident Fund accumulations have since been deposited by the present management of the Jayanti Shipping Company in the name of the Trustees of the Provident Fund who have invested these funds with the State Bank of India, Bombay.

(c) Does not arise.

(d) and (e). The previous management had paid the Income-tax liabilities deducted from the salaries of the employees to the Authorities at Delhi on 30-3-1966 and nothing was outstanding at the time of taking over of the Management by the Government on 10-6-1966.

(f) Does not arise.

Road Bridge over Ballapattam River

334. Shri N. Sreekantan Nair:
Shri A. K. Gopalan:
Shri P. Namamurti:

Will the Minister of Transport and Shipping be pleased to state:

(a) whether it is a fact that the Kerala Government have requested